

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. 122(ND)/2017

IN THE MATTER OF:

Amrish Gupta & Anr.

.....Petitioners

v.

M/s. Blue Ice Farms Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241/242

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Ashish Singh Baghel & Mr. Ashutosh Gupta, Advocates

For the Respondent(s) :

ORDER

Rejoinder to the reply has already been filed. A copy thereof shall be furnished to the learned counsel for the respondent during the course of the day.

On the request made by the learned counsel for the petitioner, hearing is deferred to 17.10.2017 as the arguing counsel is not available.

— Sd/ —

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/ —

(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

07.09.2017

Vineet